

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 1086/2016

IN THE MATTER OF:

Capri Bathaid Private Limited

.....Petitioner

v.

Angel Infra Realcon Private Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e) & 434 of the Companies Act

Order delivered on 29.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

For the Petitioner(s):

Ms. Renu Joshi, Resolution Professional

For the Respondent(s) :

ORDER

The report of the Resolution Professional is taken on record subject to all just exceptions. The office is directed to maintain the file and attach the report with the main case.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)